

therefore, required the Registrar of Co-operative Societies, Maharashtra under Section 110 A of the Maharashtra Co-operative Societies Act 1960 to supersede the Board of Management of the National Co-operative Bank Ltd.

An administrator has already been appointed by the Registrar cooperative Societies from 29th September 1983 to manage the affairs of the bank for a period of 2 years. The inspection and special audit of the Bank by the Co-operative Department is in progress. On the basis of the findings of the Report, appropriate action under the relevant provisions of the Maharashtra Co-operative Societies Act 1960 will be initiated by the Registrar.

Trade between India and Italy

2878. SHRIMATI USHA PRAKASH CHOUDHARI : Will the Minister of COMMERCE be pleased to state :

(a) whether a high level Italian economic delegation had visited India in the last week of November this year ; and

(b) if so, the details of discussion held to strengthen trade relations between the two countries ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir. •

(b) An Italian business delegation from the Confederation of Italian Industries visited India in connection with the first meeting of the Indo-Italian Joint Business Council and held discussions with Federation of Indian Chamber of Commerce and Industry regarding expansion of two-way trade and possibilities of collaboration with transfer of technology in suitable cases either in India or Italy or in third countries.

Representation of State Government on the Local Boards of the Bank

2879. SHRI GADADHAR SAHA : Will the Minister of FINANCE be pleased to state :

(a) whether his attention has been drawn to the anomaly in the mode of constitution of Regional Boards of the Reserve Bank of India and the suggestion for representation of the State Government on the local Boards of the Bank of represent territorial interests and have a say in the formulation and implementation of monetary and credit policies ;

(b) if so, whether the suggestion is under consideration of his Ministry ; and

(c) the steps proposed to be taken/taken to correct this lacuna ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) In terms of section 9(1) of the Reserve Bank of India Act, a Local Board shall be constituted for each of the four areas specified in the First Schedule to the Act and shall consist of five members to be appointed by the Central Government to represent, as far as possible, territorial and economic interests and the interests of co-operative and indigenous banks. Government have received suggestions from some of the State Governments for giving them representation on the Local Boards of the Reserve Bank. These suggestions are being examined in consultation with the Reserve Bank of India.

Reduction in Reserved Vacancies of SC/ST for Officer J.M.-I in State Bank of Bikaner and Jaipur

2880. SHRI JAGPAL SINGH : SHRI LALA RAMKEN :

Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that State Bank of Bikaner and Jaipur has reduced the reserved vacancies of Scheduled Castes/Scheduled Tribes for Officer J.M.—I as mentioned in their circular letter No. P/39/PRP/9271 dated the 23 July, 1983 ; if so, why ;

(b) whether it is also a fact that the above Bank recruited 9 Scheduled Castes/Scheduled Tribes and promoted one SC candidate in the above cadre ;

(c) if so, whether 50 per cent of total vacancies in the above grade is 118 and after deducting 10 Scheduled Castes/Scheduled Tribes persons already recruited and promoted 108 vacancies can be provided by the above bank for filling up in the rest groups of 'A' and 'B' among the Scheduled Castes/Scheduled Tribe candidates in the grade as a whole ;

(d) if so, whether the above Bank would make suitable rectifications in their notification of the Scheduled Castes/Scheduled Tribes vacancies mentioned above ; and

(e) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (e) The information is being collected and to the extent available will be laid on the Table of the House.

Financial Assistance Received by Industries from IDBI

2881. SHRI CHINTAMANI PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) the number of industries which received financial assistance from Industrial Development Bank of India during 1980-81, 1981-82 and 1982-83 ;

(b) the number of applications rejected by I.D.B.I. during those period ;

(c) whether IDBI has got its own requisite organisational machinery for the purpose ; and

(d) if not, the name of organisation through which such applications are processed ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) IDBI has sanctioned financial assistance to a total number of 290, 355 and 357 industrial units in 1980-81, 1981-82 and 1982-83 respectively, under its direct assistance schemes (comprising of project loan, underwriting, soft loan, Technical Development Fund and guarantees).

(b) 15 applications were turned down by IDBI under its direct assistance scheme during the last three years.

(c) IDBI has built up the requisite organisational machinery for processing applications for financial assistance.

(d) Does not arise.

Damage Caused by Bird Strikes to Different Aircraft in India

2882. DR. VASANT KUMAR PANDIT : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether in India, danger from BASH (Bird-Aircraft Strike Hazard) has increased to an alarming proportion as compared to figures in other countries ;

(b) how much damage has been caused by bird strikes in India during the last five years by (i) Air India (ii) Indian Airlines (iii) Air craft belonging to Defence Organisation and (iv) private aircraft in rupees and loss of human life ; and

(c) whether Government have appointed any indepth study committee